

Case :- MISC. BENCH No. - 21910 of 2021

Petitioner :- Kaushalya Devi & Ors.

Respondent :- State Of U.P.Thru Prin./Addl.Chief
Secy.Revenue Lko & Ors.

Counsel for Petitioner :- Onkar Nath Tiwari

Counsel for Respondent :- C.S.C.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Abdul Moin,J.

Heard.

Notice on behalf of all opposite parties has been accepted by the learned Chief Standing Counsel.

The writ petition has been filed seeking following reliefs:-

"(i) to issue any writ, order or direction in the nature of Mandamus commanding to opposite parties to provide rehabilitation/accommodation for shops to the petitioners due to proposed construction of new road from main road to Sri Ram Janma Bhoomi via Shringar Hat Hanuman Gadhi.

(ii) to issue a writ, order or direction in the nature of Mandamus commanding opposite Parties to make payment of reasonable compensation to the petitioners against their shops in view of its commercial value or not to demolish shops in the ends of justice.

(iii) issue any writ, order or directions which this Hon'ble Court may deem just and proper in the circumstances of the case may also kindly be passed.

(iv) to allow the writ petition with costs in favour of the petitioners."

Considering the submissions made by the learned counsel for the parties and going through the record, we feel it appropriate to dispose of the writ petition with the liberty to the petitioners to approach the District Magistrate, Ayodhya/opposite party No.2. In case the petitioners prefer any representation to the opposite party No.2/District Magistrate, Ayodhya, he is expected to decide the same in accordance with law and after giving opportunity of hearing to the petitioners, expeditiously.

The writ petition is **disposed of** accordingly.

Order Date :- 27.9.2021

Sanjay

Court No. - 1

Case :- MISC. BENCH No. - 21571 of 2021

Petitioner :- Ram Chandra Gupta And Ors.

Respondent :- State Of U.P. Thru Principal/Addl.Chief Secy.Revenue & Ors.

Counsel for Petitioner :- Onkar Nath Tiwari

Counsel for Respondent :- C.S.C.

Hon'ble Ritu Raj Awasthi,J.

Hon'ble Abdul Moin,J.

Heard.

Notice on behalf of all opposite parties has been accepted by the learned Chief Standing Counsel.

The writ petition has been filed seeking following reliefs:-

"(i) to issue a writ, order or direction in the nature of Mandamus commanding opposite parties to make payment of compensation to the petitioners at the commercial circle rate in respect to their shops regarding inclusion of shops in the extension/widening of City Ayodhya to nayaghat main road in the ends of justice.

(ii) to issue any writ, order or directions in the nature of Mandamus commanding to opposite Parties to provide rehabilitation to the petitioners in view of Right to Fair Compensation & Transparency in Land Acquisition, Rehabilitation & Resettlement Act, 2013.

(iii) issue any writ, order or directions which this Hon'ble Court may deem just and proper in the circumstances of the case may also kindly be passed.

(iv) to allow the writ petition with costs in favour of the petitioners."

Considering the submissions made by the learned counsel for the parties and going through the record, we feel it appropriate to dispose of the writ petition with the liberty to the petitioners to approach the District Magistrate, Ayodhya/opposite party No.2. In case the petitioners prefer any representation to the opposite party No.2/District Magistrate, Ayodhya, he is expected to decide the same in accordance with law and after giving opportunity of hearing to the petitioners, expeditiously.

The writ petition is *disposed of* accordingly.

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[Abdul Moin, J.] [Ritu Raj Awasthi, J.]

Order Date :- 23.9.2021

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